COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

E.P. NO. 01 OF 2018 IN APPEAL NO. 138 OF 2013

Dated: 14th November, 2018

Present :Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. T.T. Industries ... Petitioner (s)

Vs.

Tamil Nadu Generation & Distribution Corporation

Ltd. & Anr. ... Respondent(s)

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma

Counsel for the Respondent(s) : Mr. S. Vallinayagam

Ms. Amali for R-1

ORDER

Learned counsel, Mr. S. Vallinayagam, appearing for the first Respondent prays for two weeks time to enable him to go through the statement made by the execution petitioner in its rejoinder submission and to make his submission in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

Two weeks time is granted to the learned counsel appearing for the first Respondent to enable him to go through the statement made by the execution petitioner in its rejoinder submission and to make his submission in this matter.

List this matter on 03.12.2018, as requested.

(S.D. Dubey) Technical Member vt/pk (Justice N.K. Patil)
Judicial Member